GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:1010 ANSWERED ON:29.11.2012 IRREGULARITIES IN TRANSPORTATION OF IRON ORE

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Shekhar Shri Neeraj;Singh Shri Yashvir;Yadav Shri Dharmendra

Will the Minister of RAILWAYS be pleased to state:

- (a) whether some cases of irregularities in the transportation of Iron Ore meant for exports at the rate of domestic freight have come to the notice of the Railways as appeared in the media reports dated 27 September, 2012;
- (b) if so, the facts of matter and the quantum of loss caused to the Railways as a result thereof;
- (c) whether any formal enquiry/investigation has been ordered in this regard;
- (d) if so, the details and the outcome thereof; and
- (e) the other steps being taken by the Railways to prevent such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a) Yes, Madam. Some cases of misleading declaration of iron ore have come to the notice of Ministry of Railways.
- (b) to (d) The case has been handed over by Central Vigilance Commission (CVC) to Central Bureau of Investigation (CBI) for further investigation. Two cases have been registered by CBI in the mater. The cases are under investigation by CBI.
- (e) Existing provisions are considered adequate for dealing with cases of misleading declaration by delinquent firms. However, instructions are reiterated from time to time.